

Mr. Speaker: I cannot agree to that.

Shri Tridib Kumar Chaudhuri (Berhampur): I wanted to seek information from you and also if possible from the Government on one point. It appears that this summoning of the various legislatures including the Lok Sabha was done at the instance of an application by the Attorney General. As I understand it, the Attorney General is appearing on behalf of the Union of India. Does that represent the view of the Government and the ruling party? That is the only point.

Mr. Speaker: I cannot say about that.

Shri Shinkre (Marmagoa): Although I do not wish to question the wisdom of your decision, may I permit myself a few observations?

Mr. Speaker: I have said that no discussion should take place.

Shri Shinkre: Can the House have at least a brief outline of the reasons at the back of this decision?

Mr. Speaker: He can come to me and I will explain it.

11.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLASH AT KURSELA RAILWAY STATION

Shri P. K. Deo (Kalahandi): I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported killing of some persons and injuries to several others in a clash at Kursela railway station in Bihar on the 27th March, 1964."

The Minister of Railways (Shri Dasappa): On 26-3-1964, some cons-

tables of the Andhra Pradesh Special Police Battalion, stationed at Manipur Road were returning home on leave by 4 Up Assam Mail. They were travelling in the rear portion of the train in a third class compartment, in which a party of Haj pilgrims and others were also travelling. The train had left Katihar and it was approaching Kursela; it is reported that following some altercation, one of the pilgrims drew out a dagger and stabbed a constable, a female passenger and her child. The constable and the female passenger succumbed to the injuries on the spot. Thereafter, a clash ensued in the compartment and in the meanwhile the train reached Kursela station on the North Eastern Railway at about 1-30 P.M. Hearing the commotion in the compartment, other passengers in the train joined in the clash.

The Superintendent of Police and District Magistrate, Purnea who arrived on the scene with a contingent of the local police brought the situation under control.

It is reported that during the clash, 3 persons died on the spot, 11 were seriously injured and 55 sustained minor injuries. Four of the seriously injured are reported to have since died.

A medical relief van was rushed to Kursela from Katihar and the Railway & Civil Medical Officers rendered medical assistance to the injured. The dead and injured were removed in the medical van to Katihar hospital.

A case has been registered with the Government Railway Police at Thana Bihpur under Sections 302, 304, 148, 149, 336 and 337 of the Indian Penal Code. 57 persons in all, including 38 who were injured, were arrested. Eight daggers and some knives were recovered from the possession of some of the passengers. The Government Railway Police, Bihar, in cooperation with the Railway Protection Force, have taken necessary precautionary steps.

Shri P. K. Deo: In view of the strained communal relations in East Pakistan, is it not advisable on the part of Government that in all the border States where there is any such apprehension, or some Haj pilgrims are travelling in a train, necessary protection be given by the civil authorities?

Shri Dasappa: May I say, Sir, that this is purely a question of law and order and not connected with the railways as such? But I may assure the House and the hon. Member that all precautions are now taken to escort these trains with adequate police force, reinforced by Railway Protection Force.

श्री यशपाल सिंह (कान्हा) ये
बंगलोर गये हैं, इनमें से कितने सरकारी
आदमी हैं और कितने गैर-सरकारी ?

Shri Dasappa: My information is that two of them at any rate are of the Andhra Police. So, they are Government servants.

11.18 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that the Government business in this House during the week commencing 6th April will consist of:

(1) Further discussion and voting on the Demands for grants relating to the Ministry of Works, Housing and Rehabilitation; and

(2) Discussion and voting on the Demands for Grants relating to the Ministries of Community Development and Co-operation, Steel, Mines and Heavy Engineering, External Affairs and Home Affairs.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification. I have a two-fold, rather three-fold request to make. First of all, if I

heard him right, I think he began with the words "Ministry of Works, Housing and Rehabilitation", the first item and then went on. Now, by the time he appears before the House again next Saturday—I believe we are working next Saturday also—we will be somewhere near three weeks from that to the end of the session. I would be grateful, and I am sure my colleagues too would be grateful, if on that day next week—I am giving advance notice—he will indicate to us as to the duration of the session, as to when it will come to a close—there are some rumours floating but I do not want to go into that—so that we can adjust our subsequent programme accordingly.

As a corollary to that I would be happy if he will let us know next Saturday as to what legislation is being taken up in this session so that we can prepare for those Bills. We should not be taken unawares, and he will kindly let us know next Saturday the Bills that are coming up this session for consideration and passing.

Lastly, some three weeks ago, I believe, when I raised the issue of the scrutiny of expenditure of the two Houses of Parliament, on that day after a brief discussion you were pleased to say:—

"As far as the suggestions made today are concerned, I am thankful to all Members for what they have done and I will do what is feasible and proper in the circumstances. I will consider them and I will do whatever is feasible and proper."

I want to know whether you will be pleased to tell the House whether they are still under your active consideration or whether the consideration of the suggestions has been concluded.

Mr. Speaker: I have thought over the matter in detail and have considered every aspect of it. It is not possible to have the Demands of the two parliamentary departments of the